

pleasure and privilege to be of service in the fulfilment and completion of these projects. I also want to assure hon. Members that the Navagaon is not going to drown the whole of Madhya Pradesh. That will submerge some portion of Madhya Pradesh but that is already to be drowned by their own dams.

SHRI NIRANJAN SINGH: But the storage of water will be there.

DR. K. L. RAO: If the Bargi dam is there, there will be storage of water. If the Punasa dam is there, there will be storage of water. All these have been taken into account.

SHRI A. D. MANI: How much water goes into the sea after these proposals?

SHRI NIRANJAN SINGH: Can the Government assure us that full utilisation of water will be given to Madhya Pradesh and only then the surplus water will be allowed to go out?

DR. K. L. RAO: It will be bad of me to say anything on this question but I can assure the House that we have taken everything into account. I am saying on the basis of the Khosla Committee because I do not want to go beyond and say anything as my personal opinion because again I will be subjected to criticism. But very careful calculations have been made. You must realise that Narmada is a very big river. It is equivalent to the whole of the Indus system the Sutlej, Beas and Ravi. It is a very big river and its water will be more than sufficient for the development of irrigation both in Gujarat and Madhya Pradesh. Of course Maharashtra does not have any benefit because it is all hilly area and there nobody lives except in a very few areas.

Then there was the question of a proper share for Madhya Pradesh. The finances are always fixed by the Planning Commission based on certain criteria but as I have submitted in so

far as Madhya Pradesh has got the least percentage of developed irrigation in the country while at the same time having very high possibilities for development of irrigation, I would very definitely be one with hon. Members that special attention must be paid to irrigation in Madhya Pradesh.

PAPERS LAID ON THE TABLE

I. APPROPRIATION ACCOUNTS (POSTS AND TELEGRAPHS), 1966-67

II. AUDIT REPORT (POSTS AND TELEGRAPHS), 1968

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Madam, on behalf of Shri Morarji Desai, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers:—

(i) Appropriation Accounts (Posts and Telegraphs), 1966-67.

(ii) Audit Report (Posts and Telegraphs), 1968.

[Placed in Library. See No. LT-1085/68 for I and II].

MAIN CONCLUSIONS AND RECOMMENDATIONS OF THE HOSPITAL REVIEW COMMITTEE (1968)

सिचार्ड तथा विद्युत मंत्रालय में उपमंत्री (प्रोफेसर सिद्धेश्वर प्रसाद) : माननीया, मैं श्री सत्य नारायण सिंह की ओर से अस्पताल समीक्षा समिति (1968) के मुख्य मुख्य निष्कर्षों और सिफारिशों के सारांश की एक प्रति सभा पटल पर रखता हूँ ।
[Placed in Library, See No. LT-1066/68.]

REPORT (1ST MARCH, 1966 TO 31ST MARCH, 1967) BY GOVERNMENT ON THE WORKING OF THE HINDUSTAN LATEX LIMITED, NEW DELHI

प्रोफेसर सिद्धेश्वर प्रसाद : मैं डा० एस० चन्द्रशेखर की ओर से समवाय अधिनियम,